

**GOB(I) 24/2017**

**HIGH COURT OF KARNATAKA,  
BENGALURU,  
DATED: 15<sup>TH</sup> NOVEMBER, 2017.**

**I N T I M A T I O N**

The candidates with the following Register Numbers who are eligible for Viva-Voce to the post of District Judges by Direct Recruitment in pursuance of the Gazette Notification No.GOB(I) 24/2017 dated 13.04.2017, are hereby informed that the Viva-Voce is scheduled to be conducted on the following dates and time:

<b>27<sup>th</sup> November 2017, at 2.30 P.M.</b>		
DJM170001	DJM170014	DJM170022
DJM170008	DJM170015	DJM170024
DJM170009	DJM170017	DJM170025
DJM170010	DJM170020	DJM170027
DJM170011	DJM170021	DJM170028

<b>28<sup>th</sup> November 2017, at 2.30 P.M.</b>		
DJM170033	DJM170039	DJM170060
DJM170035	DJM170040	DJM170068
DJM170036	DJM170042	DJM170081
DJM170037	DJM170050	DJM170083
DJM170038	DJM170052	DJM170085

<b>29<sup>th</sup> November 2017, at 2.30 P.M.</b>		
DJM170087	DJM170100	DJM170114
DJM170089	DJM170105	DJM170115
DJM170091	DJM170106	DJM170117
DJM170094	DJM170108	DJM170122
DJM170098	DJM170111	DJM170124

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<b>30<sup>th</sup> November 2017, at 2.30 P.M.</b>		
DJM170125	DJM170142	DJM170173
DJM170126	DJM170144	DJM170188
DJM170130	DJM170148	DJM170190
DJM170131	DJM170165	DJM170191
DJM170136	DJM170168	DJM170196

<b>06<sup>th</sup> December 2017, at 2.30 P.M.</b>		
DJM170199	DJM170218	DJM170230
DJM170201	DJM170223	DJM170233
DJM170207	DJM170224	DJM170235
DJM170214	DJM170227	DJM170241
DJM170215	DJM170229	DJM170247

<b>07<sup>th</sup> December 2017, at 2.30 P.M.</b>		
DJM170256	DJM170315	DJM170330
DJM170286	DJM170318	DJM170335
DJM170294	DJM170319	DJM170337
DJM170309	DJM170322	DJM170341
DJM170310	DJM170325	DJM170348

<b>08<sup>th</sup> December 2017, at 2.30 P.M.</b>		
DJM170355	DJM170415	DJM170435
DJM170356	DJM170417	DJM170436
DJM170367	DJM170425	DJM170437
DJM170389	DJM170430	DJM170455
DJM170402	DJM170433	

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Hence, the aforesaid candidates are directed to be present at **10.00 A.M.** on the respective dates before the Registrar General, High Court of Karnataka, Bengaluru, at their own cost. Further, they are requested to bring with them the following original certificates along with three sets of self-attested photocopies of the same, for verification:

- a) SSLC or equivalent examination certificate to show the Date of Birth and identity card for address proof.
- b) Degree, Law Degree Certificates/Marks Cards/Convocation Certificate.
- c) Enrolment Certificate as Advocate/Pleader, issued by the Bar Council.
- d) Certificate from the Presiding Officer of the Court in which the candidate is actually practicing or from the Registrar (Judicial)/Additional Registrar General, in case he/she is practicing in the High Court, indicating that he/she is a practicing Advocate and the length of his/her practice (as mentioned in their online application).
- e) No Objection Certificate issued by the concerned Authority in case of the Public Prosecutors/Assistant Public Prosecutors-cum-Assistant Government Pleaders.
- f) If claiming reservation under SC/ST/Other Backward Classes, Rural/ Kannada Medium/ Physically Challenged/ Ex-Servicemen or any other category, the requisite Certificates in proof thereof issued by the Competent Authorities.
- g) General Merit candidates claiming reservation under Rural Category are required to furnish creamy layer certificate. Candidates claiming reservation under Ex-servicemen are required to furnish certificate of release or discharge from Military service.

- h) List of cases conducted independently during the last three years with particulars of such cases.
- i) Two character certificates of good character (one from the Principal of the Institution/College in which the candidate has last studied with study details and another from a respectable person not being a relative who is well acquainted with him/her).
- j) Income Tax return, if any, to show the Annual income from the profession during the preceding three years.

**BY ORDER OF THE HIGH COURT**

**Sd/-  
(SHIVASHANKAR AMARANAVAR)  
REGISTRAR GENERAL I/c**